GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:2045 ANSWERED ON:23.07.2014 VIOLATION OF POLLUTION NORMS Karandlaje Km. Shobha;Simha Shri Prathap;Singh Shri Hukum

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether many distilleries, slaughter houses and tanneries are not following the norms for disposal of treated effluents thereby causing harm to the flora and fauna in the country;
- (b) if so, the details thereof and the response of Government thereto, Statewise;
- (c) the steps taken by the Government during the last three years and the current year against such polluting industries;
- (d) whether Government has received complaints of corrupt practices involved at various stages of granting and renewing licenses to said industries by State Pollution Control Boards as well as Central Pollution Control Board; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) As reported by Central Pollution Control Board (CPCB), there are 321 distilleries in the country. During the last 4 years (2010-2014), 101 distilleries have been inspected. Of these, 25 distilleries were found non-complying. 21 distilleries were issued directions under Section 5 of Environment (Protection) Act, 1986, while in case of 4 non-complying distilleries, directions were issued to the concerned State Pollution Control Boards (SPCBs) under Section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 to ensure compliance.

There are 760 slaughter houses in the country. Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 have been issued to all SPCBs/PCCs to ensure compliance of prescribed standards by the slaughter houses.

There are a total of 1467 tanneries (1320 in clusters and 147 standalone) located in the States of Andhra Pradesh, Assam, Bihar, Haryana, Punjab, Tamil Nadu, Uttar Pradesh and West Bengal. During the last 4 years (2010-2014), 430 tanneries have been inspected. Of these, 131 tanneries were found non-complying. 106 tanneries were issued directions under Section 5 of Environment (Protection) Act, 1986, while in case of 25 non-complying tanneries, directions were issued to the concerned State Pollution Control Boards (SPCBs) under Section 18 (1) (b) of Water (Prevention and Control of Pollution) Act, 1974 to ensure compliance. 17 number of Common Effluent Treatment Plants (CETPs) treating tannery waste have also been inspected. Of these, 15 CETPs have been found non-complying. Directions under Section 5 of Environment (Protection) Act, 1986 were issued to 10 CETPs and for other 5 CETPs, directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 were issued to the concerned SPCBs / Pollution Control Committees (PCCs) for ensuring compliance. The details of directions issued during 2010-14 are given at Annexure.

(d) & (e) The CPCB does not grant any permission to the industries under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986. No such complaint has been received against CPCB or SPCBs.